

- (2) The Securities and Exchange Board of India (Depositories and Participants) Amendment Regulations, 1997 published in Notification No. S.O. 91(E) in Gazette of India dated the 7th February, 1997.

[Placed in Library. See No. L.T. 1349/97]

Annual Report of the Centre for Cultural Resources and Training, New Delhi for the year 1995-96 alongwith Audited Accounts

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): Sir, on behalf of Shri S.R. Bommai, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1350/97]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Madras, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Madras, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1351/97]

Notifications under Section 37 of the National Highways Authority of India Act, 1988 and a Statement showing reasons for delay in laying these papers

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN): Sir, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:—
- (i) The National Highways Authority of India (Joining Time) Regulation, 1996 published in notification No. NHAR-12011/6/95 in Gazette of India dated the 18th April, 1996.

- (ii) The National Highways Authority of India (Incentives) Regulations, 1995 published in Notification No. NHAR/12011/10/95 in Gazette of India dated the 18th April, 1996.

- (iii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Regulations, 1996 published in Notification No. NHAR/12011/1/95 in Gazette of India dated the 11th March, 1996.

- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1352/97]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

- (i) Annual Accounts of the Cochin Port Trust for the year 1995-96, together with Audit Report thereon.
- (ii) Review by the Government of the Audited Accounts of the Cochin Port Trust for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. L.T. 1353/97]

Annual Report and Audited Accounts of the National Institute of Naturopathy, Pune for the year 1995-96 and a statement showing reasons for delay in laying these Papers

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1995-96.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1354/97]

Annual Report and the Audited Accounts of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh and Karnataka Prathmik Shiksha Vikas Yojana Samiti, Bangalore for the year 1995-96

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathamik Shiksha Pariyojna Parishad, Chandigarh, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Haryana Prathamik Shiksha Pariyojna Parishad, Chandigarh, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. L.T. 1355/97]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Prathamika Shikshana Vikasa Yojana Samiti, Bangalore, for the year 1995-96.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library. See No. L.T. 1356/97]

Annual Report and Review of the working of the Aeronautical Development Agency, Bangalore and Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- [Placed in Library. See No. L.T. 1357/97]

12.08 hrs.

RULES COMMITTEE

First Report

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in

Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

12.08¹/₂ hrs.

RULES COMMITTEE

Minutes

[Translation]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the sitting of the Rules Committee held on 11 December, 1996.

...(Interruptions)

[English]

MR. SPEAKER : Hon. Members, I would like to make one announcement. On Friday when the hon. Member raised the issue of Bofors, I disallowed it saying that I would allow this matter to be raised on Monday, that is today. Since we had a tragedy in Orissa and the Prime Minister has to leave just now and the Prime Minister's presence is considered very necessary when this matter is raised here, I do not think it will be possible for us to take up this matter today. I am deferring it till tomorrow when the Prime Minister himself will be available.

12.09 hrs.

SITUATION IN UTTAR PRADESH

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I have given a notice under Rule 184. I have sought your permission to allow a discussion on that Motion in the House. The matter relates to Uttar Pradesh. Uttar Pradesh is presently under the President Rule. This House is directly responsible for Uttar Pradesh. I would like to raise an important issue. The Central Government intervenes only when a State is not governed as per the constitutional provisions. Article 356 has been much abused. A demand is being made to repeal it however the Article is still very much in force. It is in the line of Act 35 which was in force during the British Rule, but I am not going into that controversy.

Mr. Speaker, Sir, I would like to submit that in case a State is not being governed as per the constitutional provisions, President Rule is imposed there, however, if under the President Rule, constitutional provisions are not followed, what would be course of action? ... (Interruptions) There is no law and order in Uttar Pradesh. Murders and killings are taking place. Political murders are being committed. The life of a common man is not safe anymore; it is a common scene that robberies are taking place in broad daylight; banks are being looted; police is resorting